

“विजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी. 2-22-छत्तीसगढ़ गजट/38 सि. से. गिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2012-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 560]

रायपुर, मंगलवार, दिनांक 24 दिसम्बर 2013—पौष 3, शक 1935

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 16th December 2013

NOTIFICATION

No. 9003/R. G./2013. — In exercise of power conferred under section 28 of Right to Information Act, 2005, the High Court of Chhattisgarh hereby makes the following amendments in Rule 3 of Chapter-II (Procedure for Application and its Disposal) of Chhattisgarh High Court, Right to Information Rules, 2005 as well as in Rule 3 of Chapter-II (Procedure for Application and its Disposal) of District Court Right to Information Rules, 2005, which shall come into force from the date of publishing in Chhattisgarh Gazette.

AMENDMENTS

Following shall be substituted in place of Rule 3 of Chapter-II (Procedure for Application and its Disposal) of Chhattisgarh High Court, Right to Information Rules, 2005 as well as in Rule 3 of Chapter-II (Procedure for Application and its Disposal) of District Court Right to Information Rules, 2005 :-

3. To get information under the Right to Information Act, a self-signed application in Form-A shall be produced before the Public Information Officer affixing Court fee of Rs. 12/- (Rupees Twelve only) on the said application. A request in writing for information under this Rule shall relate to one subject matter and it shall not ordinarily exceed one hundred and fifty words. If an applicant wishes to seek information on more than one subject matter, he shall make separate applications. If the applicant desires to get the information by post he shall send a copy of self addressed registered envelop bearing necessary postal stamps alongwith the application.

By order of Hon'ble the High Court.
ASHOK KUMAR PANDA, Registrar General.